

LIR No. 4151/18

Pappu vs M/s U.S. Engineering Works

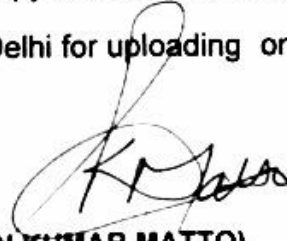
03.07.2020

Present:- None for the parties.

The matter is fixed for today for filing rejoinder and also for framing of issues, but, today no one has appeared in view of spreading of pandemic covid-19.

Accordingly, the matter is ordered to be listed for enblocked date i.e. 04.08.2020 for filing of rejoinder and also for framing of issues.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.07.2020.**



**REDMI NOTE 5 PRO
MI DUAL CAMERA**

LIR No. 7481/16

Madhuri Gupta vs M/s Lubana overseas

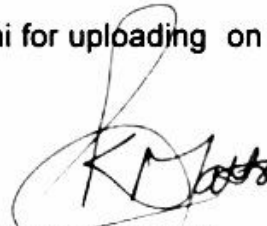
03.07.2020

Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, as the contact number of both the ARs of the parties were not available, as told by the Ahlmad of this court, so, the notices to the Id.ARs for the parties to advance arguments through video conference could not be issued.

Accordingly, the matter is ordered to be listed on the enblocked dated i.e. 04.08.2020 for hearing final arguments.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LJR No. 1718/16

Foolan Dev Dubey vs Superware Speeteas Novelteez

03.07.2020

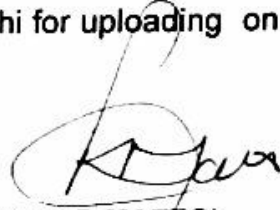
Present:- None for the parties.

The matter is already fixed for 04.07.2020 for hearing final arguement.

File is taken up today.

Notices to the ARs of the parties are ordered to be issued to advance final arguments through video conference for the date already fixed i.e. 04.07.2020 at 2:00 PM.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.07.2020.

LIR No. 3577/16

Sant Ram vs Trehun Sons

03.07.2020

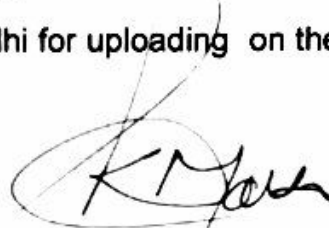
Present:- None for the parties.

The matter is already fixed for 04.07.2020 for hearing final arguement.

File is taken up today.

Notices to the ARs of the parties are ordered to be issued to advance final arguments through video conference for the date already fixed i.e. 04.07.2020 at 12:00 noon.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LR No. 7229/16

Kuldeep Kumar vs International Instt. Of Planning and Management

03.07.2020

Present: Present:- None for the parties.

The matter is fixed for today for filing rejoinder and also for framing of issues, but, today no one has appeared in view of spreading of pandemic covid-19.

Accordingly, the matter is ordered to be listed for enblocked date i.e. 04.08.2020 for filing of rejoinder and also for framing of issues.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3508/16

Chiranji Lal vs M/s Jindal Financial Investment Services

03.07.2020

Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, as the contact number of AR of the workman was not available, as told by the Ahlmad of this court, so, the notices to the Id.ARs for the parties to advance arguments through video conference could not be issued.

Accordingly, the matter is ordered to be listed on the enblocked dated i.e. 04.08.2020 for hearing final arguments.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3865/18

Sant Lal vs M/s Footwear Klick Indi Pvt Ltd.


03.07.2020

Present:- None for the parties.

The matter is fixed for today for filing rejoinder and also for framing of issues, but, today no one has appeared in view of spreading of pandemic covid-19.

Accordingly, the matter is ordered to be listed for enblocked date i.e. 04.08.2020 for filing of rejoinder and also for framing of issues.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 7244/16

Manoj Chandelkar vs International Instt. Of Planning and Management

03.07.2020

Present:- None for the parties.

The matter is fixed for today for filing rejoinder and also for framing of issues, but, today no one has appeared in view of spreading of pandemic covid-19.

Accordingly, the matter is ordered to be listed for enblocked date i.e. 04.08.2020 for filing of rejoinder and also for framing of issues.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.07.2020.

LIR No. 6780/16

Sajivan vs Superware Speeteas Novelteez

03.07.2020

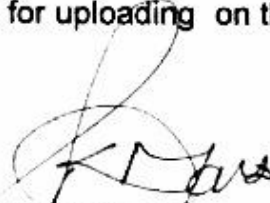
Present:- None for the parties.

The matter is already fixed for 04.07.2020 for hearing final arguement.

File is taken up today.

Notices to the ARs of the parties are ordered to be issued to advance final arguments through video conference for the date already fixed i.e. 04.07.2020 at 2:00 PM.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.07.2020.

LIR No. 1410/19

Mukesh Kumar vs Sikend Standley Enterprises Pvt Ltd.


03.07.2020

Present:- None for the parties.

The matter is fixed for today for framing of issues, but, today in view of spreading of pandemic covid-19, no one has appeared on behalf of any one of the parties. The Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, no notice to the ARs of the parties could be issued for appearing through video conference.

Accordingly, the matter is ordered to be listed for enblooked date i.e. 04.08.2020 for framing of issues.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.07.2020.

LID No. 762/16

Kailash vs Jynsons Plastic Moulders

03.07.2020

Present:- Sh. Pradeep Gupta, AR of the workman.
Sh. Ajit Singh, AR of the management.

The matter is fixed for today for hearing final arguments through video conference, as the notices to the ARs of the parties were issued through whatsapps to advance arguments through video conference, but, today, both the Id. ARs for the parties have jointly requested for adjournment of the present matter.

In view of the joint request made by Id. ARs for the parties, the matter is ordered to be listed in the enblocked date on 04.08.2020 for hearing final arguments.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.07.2020.

LID No. 625/16

Ashok Kumar vs M/s Abhay Sons

03.07.2020

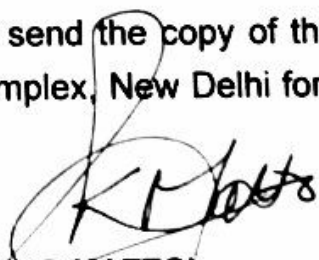
Present:- None for the workman.
Sh. Asad Ullah, AR for the management.

Matter is fixed for today for hearing final arguments through video conference.

Notices to the ARs of the parties were issued through whatsapp, but, despite of service of the notice through whatsapp to the Id. AR for the workman, they did not appear through video conference to advance arguments. The Reader posted in this court has told to the court that despite of service of notice to the AR of the workman Sh. Sajjad Ali, he is not attending his calls.

Since, phone numbers of another AR of workman namely Sh. Ranjit Singh are also available on record, so, on the direction of the court, the Reader of this court has contacted with him, but, he is also not ready to argue on the matter and stated that he is away in his village. Since, Sh. Sajjad Ali and Sh. Ranjit Singh, who are representing the workman in the present case, are not ready to argue through video conference and Id. AR for the management also seeks adjournment as his file is lying in the chamber and he could not bring the file. Accordingly, matter is ordered to be listed for the enblock date on 04.08.2020 for hearing arguments. It will be last and final opportunity for both the parties to argue on the matter as this is very old matter in this court.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.07.2020.

REDMI NO. 10000
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